

Central Administrative Tribunal
Principal Bench

CP No. 384/2005
In
OA No. 1253/2002

New Delhi, this the 29th day of May, 2006

Hon'ble Mr. Justice M. A. Khan, Vice Chairman (J)
Hon'ble Mr. V.K. Agnihotri, Member (A)

1. Kirat Ram
Son of Sh. Bhonda Singh.
2. Jai Bhagwan
S/o Shri Anti Ram
3. Mrs. Sumitra Goela
W/o Sh. Vijender Kumar

All C/jo Raj Kumari Amrit Kaur
College of Nursing, Lajpat Nagar,
New Delhi-110024.

....Applicants.

(By Advocate: Sh. Ranbir Singh)

VERSUS

1. Sh. Prasana Hotta
Secretary (Health)
Ministry of Health & Family Welfare
Govt. of India
Nirman Bhawan,
New Delhi-110 001.
2. Dr. S.P. Aggarwal
Director General of Health Services,
Ministry of Health & Family Welfare
Govt. of India
Nirman Bhawan,
New Delhi-110 001.
3. Dr. Adresh Kishore
Secretary
Department of Expenditure
Ministry of Finance
North Block,
New Delhi-110 001.



4. Dr. Mrs. Asha Sharma
Principal
R.A.K. College, Nursing
Lajpat Nagar, New Delhi-110 024.Respondents.
(By Advocate: Sh. R.N. Singh for Sh. R.V. Sinha)

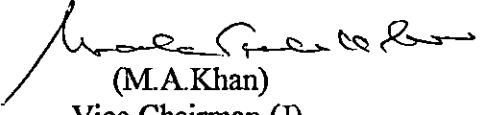
ORDER (ORAL)

By Justice M.A. Khan, Vice Chairman (J):

By order dated 18.5.2005 in O.A. 1253/2002, the respondents were directed to revise the applicants' pay scale from Rs.3200-4900 to the pay scale of Rs. 4000-6000, in parity with the pay scale of the applicants Laboratory Assistants in O.A 572/1999, OA 2082/1999 and OA 444/1986 w.e.f. 1.1.1996. It was further directed that the applicants would not be entitled to receive consequential arrears of pay and allowances on the basis of that revision for the period from 1.1.1996 to 7.5.2002, the date on which the application was filed. They would receive the revised pay in the revised pay scales as per above directions w.e.f. 8.5.2002 onwards. They were granted three months time to implement the order.

2. Today, the learned counsel for respondents has produced a copy of the order dated 26.5.2006 stating that the order of the Tribunal has been complied with. Learned counsel for applicants has stated that the order does not specifically state that notional higher scale of Rs.4000-6000/- has been granted w.e.f. 1.1.1996. Pay of the applicants in the higher pay scale has yet to be fixed. Learned counsel for respondents, on instructions, has stated that it would be fixed in accordance with rules and the directions of the Tribunal and the arrears i.e. monetary benefits arising from the order will also be paid to the applicants within four weeks. In view of the above statement of the learned counsel for the respondents that the pay of the applicants will be fixed as per the order of the Tribunal within four weeks, we do not think appropriate now to proceed in the matter any further. Accordingly, the Contempt Petition is dismissed and notices are discharge. However, in case the applicants are still aggrieved they will have liberty to seek their remedy in accordance with law.


(V.K. Agnihotri)
Member (A)


(M.A.Khan)
Vice Chairman (J)

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